

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GUI ESTAN' BUILDING NO.6  
PRESKOT ROAD, BOMBAY 1

OA NO. 638/88

J S PAJAVE & ORS.

APPLICANT

V/S

UNION OF INDIA THROUGH  
SECRETARY, MIN. OF DEFENCE  
NEW DELHI & ORS.

RESPONDENTS

CORAM: Hon. Shri M Y Priolkar, Member (A)  
Hon. Mrs. Lakshmi Swaminathan, Member (J)

Appearance:

Mr. B Ranganathan for  
Mr. S R Atre, counsel for applicant

Mr. A I Bhatkar  
for Mr. M I Sethna, counsel for respondents

ORAL JUDGMENT:  
[PER: M Y Priolkar, Member (A)]

DATED: 7.9.83

All the applicants in this application had approached the Tribunal with the grievance that although they had served for considerable period as casual labourers they were not regularised by the respondents. The learned counsel for the respondents stated that all of them, except one who had left the service on his own, have since been regularised. It is not the case of the applicants that any one junior to them has been regularised earlier by the respondents.

The application, therefore, does not survive and is accordingly dismissed. No order as to costs.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)

*M Y Priolkar*  
(M Y Priolkar)  
Member (A)